

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 111**

**COMP.APPL/107 (CH)2023**  
**And**  
**CP No. 69/Chd/Chd/2022**

**IN THE MATTER OF:-**

**Rehal Industries Pvt. Ltd.**

...

**Appellant**

**Versus**

**ROC, Chandigarh**

...

**Respondent**

**Under Section: 252 (3), CA 2013**

**Rule: 11 NCLT Rules, 2016**

**Order delivered on 12.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 02.08.2024.

Sd/-

**Court Officer**